

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
CP 79/241-242/PB/2023

IN THE MATTER OF:

Pravesh Aggarwal ... Applicant/Petitioner
Vs
Hakim Moti Ram and Sons Private Limited ... Respondent

Order under Section 241(1), 242(4) of the Companies Act, 2013.

Order delivered on 18.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : None
For the Respondent : Mr. Mehul Gupta, Adv. for 1 to 3

ORDER

Today, when the matter was called, neither the petitioner nor his counsel entered an appearance.

Ld. Counsel Mr. Mehul Gupta for respondents no. 1 to 3 appeared through VC and stated that the reply in the matter has been filed.

List the matter **for dismissal on 11.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)